

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 308
(IB)-603(PB)/2019

IN THE MATTER OF:

Mrs. Bhupinder Kaur

.... Applicant/petitioner

v.

M/s. Piyush Colonisers Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 13.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Aditya Parolia, Mr. Akshay Srivastava, Advs

ORDER

Notice of the petition.

Mr. Varun Gupta, accepts notice on behalf of the corporate debtor.

A copy of the paper book shall be handed over to the counsel for the respondent during the course of the day.

Learned counsel for the respondent seeks and is granted three days' time to file his vakalatnama and board resolution of corporate debtor.

Reply be filed within a week with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 10.04.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)